N O T I C E

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which would had into effect from 5th July 2021 (Partially modified w.e.f. 05.07.2021, 02.08.2021), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday 9th August 2021** :

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Smt. Justice **S. S. JADHAV** **AND** The Hon'ble Shri Justice **SARANG V. KOTWAL** **(Court Room No. 6)**	**APPELLATE SIDE** For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court. (B) Civil Writ Petitions relating to resettlement of project affected persons. (C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. (D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court. (B) Civil Writ Petitions relating to resettlement of project affected persons. (C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. (D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.
2	The Hon'ble Shri Justice **SANDEEP K. SHINDE** **(Court Room No. 31)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) Anticipatory Bail Applications and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Greater Mumbai and Thane District (including Palghar). (B) All Applications for leave to prefer Appeal of even years.	**ORIGINAL SIDE** -----

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A) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri. Justice Sandeepk K. Shinde** is allowed before the Court presided over by **Hon'ble Smt. Justice Bharati H. Dangre and vice versa**.

Dated this 30th July 2021

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.